

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 611
IB-204/ND/2021

IN THE MATTER OF:
Union Bank Of India

...PETITIONER

Vs.

M/s. Supertech Pvt. Ltd.

...RESPONDENT

Section
Under Section 7 of IBC

Order delivered on 10.01.2022
(Virtual Hearing)

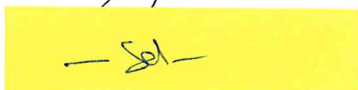
Coram:
DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

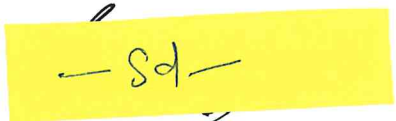
For the Petitioner/Financial creditor :Mr. Alok Kumar, Adv., Manan
Gambhir, Adv. And Garima Soni,
Adv.

For the Respondent/Corporate debtor :Mr. Kanishk Khetan, Adv

ORDER

Heard the submissions made by the counsels for both the parties.
Counsel for the Financial Creditor has prayed for grant of time to file the
rejoinder. Week days time is granted for filing the rejoinder. The matter is
posted for **11.02.2022**.


(Rahul Bhatnagar)
Member (T)


(P.S.N. Prasad)
Member (J)